GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 2349 TO BE ANSWERED ON 20.03.2025

SOCIAL SECURITY BENEFITS FOR GIG AND PLATFORM WORKERS

2349. SHRI HARIS BEERAN:

SMT. PHULO DEVI NETAM:

Will the Minister of Labour and Employment be pleased to state:

- (a) the progress made in implementing social security benefits for gig and platform workers under the Code on Social Security, 2020;
- (b) the estimated number of gig workers in the country, as well as those covered under new social security schemes as of 2025;
- (c) whether Government intends to introduce specific legislation to address the rights, welfare and working conditions of gig workers; and
- (d) the steps being taken to address concerns regarding job security, minimum wages and social benefits for gig workers?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (d): For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up a Social Security Fund to finance the welfare scheme.

As per an estimation by NITI Aayog vide its report titled "India's Booming Gig and Platform Economy" published in June 2022, the number of gig workers and platform workers, in the country was 7.7 million in 2020-21, which is expected to rise to 23.5 million by 2029-30.

Recognizing the contribution of gig workers on online platforms, the Government in its Budget announcement made on 1.2.2025, proposed to register them on e-Shram portal, arrange for their identity cards and provide health care under Ayushman Bharat- Pradhan Mantri Jan Aarogya Yojana (AB- PMJAY) health scheme.
